

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

STARRED QUESTION NO:174

ANSWERED ON:18.07.2014

SCSP AND TSP

Hansdah Shri Rama Chandra;Kodikunnil Shri Suresh

Will the Minister of PLANNING be pleased to state:

- (a) the guidelines issued by the Planning Commission for implementation of Scheduled Castes Sub-Plan (SCSP) and Tribal Sub-Plan (TSP);
- (b) the details of allocation of funds and expenditure made by various Central Ministries as well as by States for implementation of SCSP and TSP during each of the last three years and the current year;
- (c) whether instances of alleged irregularities and violation of guidelines in implementation of SCSP/TSP by States/UTs including diversion of funds have been reported and if so, the details thereof;
- (d) the number of complaints received in this regard during the said period, State /UT- wise and the corrective action taken by the Government thereon; and
- (e) the mechanism put in place to monitor optimum utilization of funds under SCSP/ TSP?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) MINISTRY OF PLANNING, MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE FOR DEFENCE (RAO INDERJIT SINGH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.74 (14TH) REGARDING IMPLEMENTATION OF SCSP AND TSP BY SHRI. RAMA CHANDRA HANSDAH, SHRI. KODIKUNNIL SURESH FOR 18-07-2014

(a): The Planning Commission had issued SCSP & TSP guidelines in the year 2005, to States/ UTs and in the year 2006, to Central Ministries / Departments with the basic objective to channelize the flow of outlays and benefits from the general sectors in the plan of Central Ministries and States /UTs for the development of Scheduled Castes and Scheduled Tribes atleast in proportion to their population both in physical and financial terms. The Planning Commission set up a Task Force in June, 2010, to review the operational difficulties in implementation of SCSP& TSP. The report of Task-Force concerning Central Ministries / Departments has recommended for differential earmarking of funds under SCSP & TSP by Central Ministries / Departments and accordingly Central Ministries / Departments are earmarking funds under SCSP and TSP from 2011-12 onwards. To give effect to the strategies for effective implementation of SCSP & TSP adopted in the 12th Five Year Plan, an Inter-Ministerial Committee was constituted by the Planning Commission, which inter-alia has recommended certain modifications in the implementation of SCSP & TSP guidelines and a O.M. dated 11th February 2014, has been issued to Central Ministries / Departments and revised (proposed) guidelines to the States / UTs was issued on 18th June, 2014.

(b): The details of allocation of funds and expenditure by various Central Ministries / Departments implementing SCSP & TSP are given in the Statement 21 and 21-A, respectively, of the Expenditure Budget Volume-I, every year starting from 2011-12. The allocation and anticipated expenditure incurred in respect of State Governments / Union Territories for last three years is enclosed at Annexure-I. for SCSP & Annexure-U. for TSP respectively. However the allocation of funds to States for current Financial Year 2014-15. is yet to be made by the Planning Commission.

(c) & (d): There was no specific complaint received in the Planning Commission, relating to violation of guidelines in implementation of SCSP / TSP by States / UTs in the last three years. However instance of violation of guidelines observed relate to non-earmarking of funds for SCSP /TSP in proportion to population of SCs/STs by few of the States/UTs. Planning Commission during Annual Plan discussions, insists upon State Governments to earmark funds in proportion to SC and ST population for SCSP and TSP respectively and to utilize these funds for the specific purposes for which these have been earmarked. States/ UTs and Centra! Ministries / Departments are also advised from time to time to adhere to the respective guidelines issued by Planning Commission.

(e): As per the guidelines, the SCSP & TSP funds are to be earmarked under separate budget heads (Sub-heads 789 for SCSP & 796 for TSP), so as to ensure their non-diversion & misutilisation. The Planning Commission also reviews every year the implementation of schemes and programmes of States / UTs at the time of Annual Plan Discussions and insists States / UTs to utilise

funds for the specific purposes under which these are earmarked to benefit the targeted groups.